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10.08.2021 SKB/ss 79

> C.P.A.N. 522 of 2021 in W.P.A. 10624 of 2021

Arnab Saha Vs. Shri Siddhartha Roy Chowdhury & ors.

Mr. Arik Banerjee

Mr. Basabraj Chakraborty

Ms. Satyaki Chaudhuri

... For the petitioner

Mr. Kishore Datta, Ld. A.G.

Mr. Amitesh Banerjee

Mr. Anirban Roy,

Mr. Debabrata Chatterjee,

Mr. Sayan Sinha

.. for the State

Mr. Siddhartha Banerjee,

Mr. Sudipta Nayan Ghosh

... for High Court Administration.

Learned Advocate General has finally appeared before this Court and has made a fair suggestion.

The High Court Administration and/or their representatives shall immediately hold a meeting with the learned Advocate General and the officials of the Judicial Department of the State Government. Modalities should be worked out to install appropriate video conferencing facilities and/or to upgrade and augment existing facilities at the Court room of the 15th Additional District Judge in the Alipore (South 24 Parganas) and in all Court rooms at the Calcutta High Court.

It is made clear that the State and the High Court Administration shall be entitled to engage any service provider including private players for availing the best quality of uninterrupted, unbuffered and smooth video conference facilities and to procure, set up and establish all necessary equipment and infrastructure therefor. The High Court Administration shall not be compelled to go to State service providers. The funds for such purpose shall immediately be made available by the Contemnor No.2, the Principal Secretary, department of the Finance, Government of West Bengal, for the aforesaid purpose.

Let this matter stand adjourned and be listed on 13th August, 2021 at 11 a.m. for further consideration.

The petitioner in the meantime may approach the 15th Additional District Judge, Alipore to conduct hearing of his case via whatsapp or other mobile communication facilities.

The documents as regards service filed in Court today be kept on record.

(Rajasekhar Mantha, J.)